

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India  
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF**  
**ARYAN ISPAT AND POWER PRIVATE LIMITED**

RELEVANT PARTICULARS	
1. Name of corporate debtor	<b>Aryan Ispat and Power Private Limited</b>
2. Date of incorporation of corporate debtor	28/04/2003
3. Authority under which corporate debtor is incorporated / registered	ROC Delhi
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U27102DL2003PTC259757
5. Address of the registered office and principal office (if any) of corporate debtor	198, SFS, Vasant Enclave Rao Tula Ram Marg, South Delhi, New Delhi, Delhi, India, 110057
6. Insolvency commencement date in respect of corporate debtor	22/03/2024
7. Estimated date of closure of insolvency resolution process	18/09/2024
8. Name and the registration number of the insolvency professional acting as interim resolution professional	<b>Mangesh Vitthal Kekre</b> <b>Reg. No.:</b> IBBI/IPA-001/IP-P00539/2017-18/10964
9. Address and e-mail of the interim resolution professional, as registered with the Board	<b>Address:</b> 607, Chetak Center, RNT Marg, Near Hotel Shreemaya, Indore, Madhya Pradesh, 452001 <b>Email:</b> ca.mangesh@gmail.com
10. Address and email to be used for correspondence with the interim resolution professional	<b>Address:</b> 607, Chetak Center, RNT Marg, Near Hotel Shreemaya, Indore, Madhya Pradesh, 452001 <b>Email:</b> cirp.aippl@gmail.com
11. Last date for submission of claims	05/04/2024
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Based on limited information, there is no class of creditors u/s 21(6A) (b) of IBC, 2016
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	NA
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: The relevant form can be downloaded from <a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a> (b) Physical address: Not applicable

Notice is hereby given that the National Company Law Tribunal, New Delhi has ordered the commencement of a Corporate Insolvency Resolution Process of **Aryan Ispat and Power Private Limited** on 22/03/2024.

The creditors of **Aryan Ispat and Power Private Limited** are hereby called upon to submit their claims with proof on or before 05/04/2024 (Being 14 days from 22/03/2024 i.e. the date of receipt of the said order of Hon'ble NCLT, New Delhi by IRP) to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class in Form CA. Not Applicable

**Submission of false or misleading proofs of claim shall attract penalties.**

**Date : 25/03/2024**

**Place: Indore**

**Mangesh Vitthal Kekre**  
**Interim Resolution Professional**  
**Aryan Ispat and Power Private Limited**  
**Reg. No. IBBI/IPA-001/ IP- P00539/2017-18/10964**

that the firm arrangement for the funds and money for payment through verifiable means are in place to fulfill the Offer obligations.

#### VI. STATUTORY AND OTHER APPROVALS:

- (i) As on the date of this DPS, to the best of the knowledge and belief of the Acquirers, except for (i) a valid shareholders resolution approving the delisting of the equity shares of the Target Company in accordance with all the requirements of Regulation 11 of the SEBI Delisting Regulations; (ii) in-principle approval from the Stock Exchange for the delisting of the equity shares of the Target Company in accordance with Regulation 12 of the SEBI Delisting Regulations, (iii) any other statutory approvals required, if any. Other than as stated above and to the best of the knowledge of the Acquirers, there are no other statutory or governmental approvals required for the Offer. However, if any other statutory or governmental approval(s) are required or become applicable at a later date before closure of the Tendering Period, this Offer shall be subject to such statutory approval and the Acquirers shall make the necessary applications for such statutory approval(s) and the Underlying Transaction and the Offer would also be subject to such other statutory or other governmental approval(s). The Acquirers shall make the necessary applications for such other approval(s). The applications for the required statutory approvals (as currently deemed necessary) are in the process of being filed or obtained.
- (ii) There are no conditions as stipulated in the SPA, the meeting of which would be outside the reasonable control of the Acquirers and in view of which the Offer might be withdrawn under Regulation 23(1) of the SEBI (SAST) Regulations.
- (iii) In case of delay in receipt of any statutory approval, SEBI may, if satisfied that delayed receipt of the requisite approvals was not due to any wilful default or neglect of the Acquirers or failure of the Acquirers to diligently pursue the application for the approval, grant extension of time for the purpose, subject to the Acquirers agreeing to pay interest to the shareholders as directed by the SEBI, in terms of Regulation 18(11) of the SEBI (SAST) Regulations. Further, if delay occurs on account of wilful default by the Acquirers in obtaining the requisite approvals, Regulation 17(9) of the SEBI (SAST) Regulations will also become applicable and the amount lying in the Escrow Account shall become liable to forfeiture.
- (iv) No approval is required from any bank or financial institutions for this Offer.

#### VII. TENTATIVE SCHEDULE OF ACTIVITY:

- a. This Open Offer is being made under Regulations 3(1), 4 and Regulation 5A of the SEBI (SAST) Regulations. The tentative schedule under Regulations 3(1), 4 and Regulation 5A of the SEBI (SAST) Regulations, as applicable, is as follows:

Activities	Date	Day
Issue of Public Announcement	March 18, 2024	Monday
Date of Publication of Detailed Public Statement	March 23, 2024	Saturday
Last date of a Competing Offer	April 19, 2024	Friday
Board meeting of the Target Company for approval of Delisting Offer	April 03, 2024	Wednesday
Dispatch of Postal Ballot Notice to Shareholders Via Courier / Post / Email, wherever Applicable	April 08, 2024	Monday
Result of postal ballot for approval of Delisting Offer by the Target Company's shareholders	May 10, 2024	Friday
Application of in-principle approval from the Calcutta Stock Exchange	May 13, 2024	Monday
Receipt of in-principle approval from the Calcutta Stock Exchange	May 27, 2024	Monday
Public announcement for the Delisting Offer	May 28, 2024	Tuesday
Dispatch of offer letter/bid forms to Public Shareholders as on specified date	May 30, 2024	Thursday
Bid opening date (10:00 am)	June 06, 2024	Thursday
Last date for upward revision of bids	June 11, 2024	Tuesday
Bid closing date (03:00 pm)	June 12, 2024	Wednesday
Announcement of discovered price/ exit price and the Acquirers' acceptance of discovered price/ exit price	June 14, 2024	Friday
Final date of payment of consideration*	June 15, 2024	Saturday
Return of Equity Shares to Public Shareholders in case of rejection of bids	June 18, 2024	Tuesday

\*Subject to acceptance of the discovered price or offer of an exit price higher or equal to the discovered price by the Acquirers;

Notes: (i) The aforementioned timelines are subject to receipt of approval of shareholders of the Target Company as envisaged in Delisting Regulations and receipt of in-principle approval from the Calcutta Stock Exchange Limited.

(ii) The aforesaid schedule is subject to, inter alia, the time taken by the Peer Reviewed Practicing Company Secretary appointed by the Target Company to produce the due diligence certificate in terms of Regulation 10 of the SEBI Delisting Regulations.

- b. In case the Delisting Offer is not successful in accordance with Regulation 5A of the SEBI (SAST) Regulations, the tentative schedule of activity will be as set out below:

Activities	Date	Day
Announcement of failure of Delisting Offer and update on Open Offer	June 14, 2024	Friday
Filing of the draft letter of offer with SEBI	June 20, 2024	Thursday
Last date of withdrawal of Equity Shares tendered under Delisting Offer	June 24, 2024	Monday
Last date for SEBI observations on draft Letter of Offer (in the event SEBI has not sought clarifications or additional information from the Manager to the Offer)	July 11, 2024	Thursday
Identified Date*	July 15, 2024	Monday
Date by which the Letter of Offer will be dispatched to the shareholders	July 23, 2024	Tuesday
Last date by which Board of the Target Company shall give its recommendation	July 25, 2024	Thursday
Last date for upward revision of Offer Price and/or Offer Size	July 26, 2024	Friday
Date of publication of advertisement containing announcement of the schedule of activities of the Offer, status of statutory and other approvals, if any and procedures for tendering acceptance in the newspaper where this Detailed Public Statement was published and notification to SEBI, the Stock Exchanges, and the Target Company at its registered office	July 29, 2024,	Monday
Date of commencement of tendering period	July 30, 2024	Tuesday
Date of closing of tendering period	August 12, 2024	Monday
Date by which communications of rejection/ acceptance and payment of consideration for applications accepted shall be made	August 27, 2024	Tuesday

\*Identified Date is only for the purpose of determining the names of the shareholders as on such date to whom the Letter of Offer would be sent. All owners (registered or unregistered) of equity shares of the Target Company (except Acquirers and Sellers including persons deemed to be acting in concert with them) are eligible to participate in the Offer any time before the Closure of the Tendering Period.

#### VIII. PROCEDURE FOR TENDERING THE SHARES IN CASE OF NON-RECEIPT OF LETTER OF OFFER:

- (i) All the shareholders (registered or unregistered) of Equity Shares whether holding Equity Shares in dematerialised form or physical form, (except Acquirers and Sellers including persons deemed to be acting in concert with them) are eligible to participate in the Offer any time before closure of the tendering period.
- (ii) There shall be no discrimination in the acceptance of locked-in and non-locked-in shares in the Offer. The residual lock-in period shall continue in the hands of the Acquirers. The equity shares to be acquired under the Offer must be free from all liens, charges and encumbrances and will be acquired together with the rights attached thereto.
- (iii) Persons who have acquired the Equity Shares of the Target Company but whose names do not appear in the register of members of the Target Company on the Identified Date or unregistered owners or those who have acquired the Equity Shares of the Target Company after the Identified Date or those who have not received the Letter of Offer, may also participate in this Offer.
- (iv) The Open Offer will be implemented by the Acquirers through the Stock Exchange Mechanism made available by the Stock Exchange in the form of a separate window ("Acquisition Window") as provided under the SEBI (SAST) Regulations and SEBI Master Circular SEBI/HO/CFD/PoD-1/P/CIR/2023/3 dated February 16, 2023, as issued by SEBI.
- (v) BSE Limited shall be the Designated Stock Exchange for the purpose of tendering shares in the Open Offer.
- (vi) The Acquirers have appointed M/s. Nikunj Stock Brokers Limited for the Open Offer through whom the purchases and settlement of the Offer Shares tendered under the Open Offer shall be made. The contact details of the buying broker are as mentioned below:
- Name:** Nikunj Stock Brokers Limited  
**Address:** A-92, Ground Floor, Left Portion, Kamla Nagar, New Delhi-110007  
**SEBI Regd. No.:** INZ000169335  
**Tel. No.:** 011-47030017-18/ 9999492292  
**Email-Id:** complianceofficer@nikunjonline.com  
**Website:** www.nikunjonline.com  
**Contact Person:** Mr. Anupam Suman
- (vii) As per the provisions of Regulation 40(1) of the SEBI Listing Regulations and SEBI's press release dated December 03, 2018 bearing reference number 'PR 49/2018', requests for transfer of securities shall not be processed unless the securities are in dematerialised form with a depository w.e.f. April 01, 2019. However, in accordance with SEBI circular bearing reference number 'SEBI/HO/CFD/CMD1/CIR/P/2020/144 dated July 31, 2020', shareholders holding securities in physical form are allowed to tender shares in an Open Offer. Such tendering shall be as per the provisions of the SEBI (SAST) Regulations. Accordingly, Public Shareholders holding equity shares in physical form as well are eligible to tender their equity shares in this Offer as per the provisions of the SEBI (SAST) Regulations.
- (viii) All the shareholders who desire to tender their equity shares under the Open Offer will have to intimate their respective stock brokers ("Selling Brokers") within the normal trading hours of the Secondary Market, during the Tendering period.
- (ix) A separate Acquisition Window will be provided by the BSE Limited to facilitate placing of sell orders. The Selling broker can enter orders for dematerialized as well as physical equity shares.

- (x) Eligible Shareholders will be sent the Letter of Offer and the Tender Form through Speed Post/ Registered Post. Further the eligible shareholders whose email ids are registered with the Registrar and Share Transfer Agent will be sent the Letter of Offer and the Tender Form through electronic means. In case of non-receipt of Letter of Offer, eligible shareholders can access the Letter of Offer on the website of SEBI, the Registrar to the Offer, the Stock Exchange and the Manager to the Offer at www.sebi.gov.in, www.skinfo.in, www.bseindia.com, www.cse-india.com and www.vccorporate.com respectively. Further an eligible shareholder who wishes to obtain a copy of the Letter of Offer may send a request to the Registrar to the Offer at their email id mentioned herein in this Detailed Public Statement stating the name, address, no. of equity shares, client ID no., DP name / DP ID, beneficiary account no. folio no. and upon receipt of such request, a copy of the Letter of Offer will be provided to such eligible shareholder. The Letter of Offer alongwith a form of acceptance cum acknowledgement would also be available at the website of SEBI, CSE and the Manager to the Offer and shareholders can also apply by downloading such forms from the said website.
- (xi) The Public Shareholders who tender their Equity Shares in the Offer shall ensure that the Equity Shares are fully paid-up and are free from all liens, charges and encumbrances. The Acquirers shall acquire the Offer Shares that are validly tendered and accepted in the Offer, together with all rights attached thereto, including the right to dividends, bonuses and rights offered declared thereof in accordance with the applicable law and the terms set out in the PA, this DPS and the LOF.
- (xii) Accidental omission to dispatch the Letter of Offer to any person to whom the Offer is made or the non-receipt or delayed receipt of the Letter of Offer by any such person will not invalidate the Offer in any way.
- (xiii) In case the Delisting Offer is not successful, the Public Shareholders of the Target Company shall have a right to withdraw any Equity Shares tendered under the Offer within 5 (five) working days from the date of announcement of failure of Delisting Offer in terms of Regulation 5A(5) of the SEBI (SAST) Regulations.
- (xiv) No indemnity is needed from the unregistered shareholders.
- (xv) It must be noted that the detailed procedure for tendering the shares in the Offer will be available in the Letter of Offer ("LOF"). Kindly read it carefully before tendering Equity Shares in the Offer. Equity Shares once tendered in the Open Offer cannot be withdrawn by the equity shareholders.

#### IX. DETAILED PROCEDURE FOR TENDERING THE EQUITY SHARES IN THE OPEN OFFER WILL BE AVAILABLE IN THE LETTER OF OFFER

#### X. OTHER INFORMATION:

- (i) The Acquirers hereby confirm that they along with other constituent of the Promoter Group have not sold any equity share of the Target Company held by them six months prior to the date of the Initial Public Announcement made in terms of Regulation 8(1) of the SEBI Delisting Regulations.
- (ii) The Acquirers hereby confirm that they along with other constituents of the Promoter Group have not directly or indirectly:
- employed any device, scheme or artifice to defraud any shareholder or other person; or
  - engaged in any transaction or practice that operates as a fraud or deceit upon any shareholder or other person; or
  - engaged in any act or practice that is fraudulent, deceptive or manipulative -
- in connection with any delisting of equity shares sought or permitted or exit opportunity given or other acquisition of equity shares made under these regulations.
- (iii) The Acquirers and the Target Company have not been prohibited by SEBI from dealing in the securities under directions issued pursuant to Section 11B or under any other regulations made under the SEBI Act.
- (iv) The Acquirers accept full responsibility for the information contained in the Public Announcement & Detailed Public Statement and also for the obligations of the Acquirers laid down in the SEBI (SAST) Regulations.
- (v) The Acquirers have appointed M/s. S.K. Infosolutions Private Limited, having office at D-42, Katju Nagar Colony, Ground Floor, Jadaipur, Kolkata- 700032, Tel.No.: (033) 24120027, 24120029, Fax No.: (033) - 24120027, E-mail-Id:skdilip@gmail.com; Website: www.skinfo.in as the Registrar to the Offer. The Contact Person is Mr. Dilip Bhattacharya.
- (vi) The Acquirers have appointed M/s. VC Corporate Advisors Private Limited having office at 31, Ganesh Chandra Avenue, 2nd Floor, Suite no. 2C, Kolkata- 700013, Tel. No.: (033) 2225 3940, E-mail- Id: mail@vccorporate.com, Website: www.vccorporate.com, as the Manager to the Open Offer pursuant to Regulation 12 of the SEBI (SAST) Regulations. The contact persons are Ms. Urvi Belani/ Mr. Premjeet Singh.
- (vii) This Detailed Public Statement will also be available on SEBI's website at www.sebi.gov.in and on the website of CSE at www.cse-india.com.

Issued by Manager to the Offer on behalf of the Acquirers:

 <p><b>VC CORPORATE ADVISORS PRIVATE LIMITED,</b>  <b>CIN:</b> U67120WB2005PTC0106051  <b>SEBI REGN. No.:</b> INM000011096  <b>Validity of Registration:</b> Permanent  <b>Contact Person:</b> Ms. Urvi Belani / Mr. Premjeet Singh            31, Ganesh Chandra Avenue, 2nd Floor,            Suite No.- 2C, Kolkata-700 013  <b>Tel. No.:</b> (033) 2225-3940  <b>Email:</b> mail@vccorporate.com  <b>Website:</b> www.vccorporate.com</p>	 <p><b>S.K. INFOSOLUTIONS PRIVATE LIMITED</b>  <b>CIN:</b> U72300WB1999PTC030120  <b>SEBI REGN. No.:</b> INR00000388  <b>Validity of Registration:</b> Permanent  <b>Contact Person:</b> Dilip Bhattacharya            (Contact Person : Dilip Bhattacharya)            D-42, Katju Nagar Colony, Ground Floor,            Jadaipur, Kolkata-700032  <b>Tel. No.:</b> (033)-24120027, 24120029;  <b>Fax No.:</b> (033)-24120027  <b>Email Id:</b> skdilip@gmail.com  <b>Website:</b> www.skinfo.in</p>
<p><b>Place:</b> Kolkata  <b>Date:</b> 23.03.2024</p>	<p><b>For an behalf of Acquirers:</b>  <b>Sd/-</b>  <b>Karan Mehta</b>  <b>Krish Ajmera</b></p>

**CAPRI GLOBAL HOUSING FINANCE LIMITED**  
 Registered & Corporate Office: 502, Tower-A, Peninsula Business Park, Senapati Bapat Marg, Lower Parel, Mumbai- 400013, Circle Office :- 9B, 2nd Floor, Pusa Road, New Delhi-110060

**APPENDIX IV POSSESSION NOTICE (for immovable property)**

Whereas, the undersigned being the Authorized Officer of Capri Global Housing Finance Limited (CGHFL) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, Demand Notice(s) issued by the Authorized Officer of the company to the Borrower(s) / Guarantor(s) mentioned herein below to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice. The borrower having failed to repay the amount, notice is hereby given to the Borrower(s)/Guarantor(s) and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under Sub-Section (4) of the Section 13 of the said Act read with Rule 8 of the Security Interest Enforcement rules, 2002. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets. The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of CGHFL for an amount as mentioned herein under with interest thereon.

S. No.	Name of the Borrower(s) / Guarantor(s)	Description of Secured Asset (Immovable Property)	Demand Notice Date & Amount	Date of Possession
1.	(Loan Account No. LNHLPS5000091057 of our Pusa Road Branch) <b>Mohammad Salman</b> (Borrower) <b>Mrs. Farzana</b> (Co-Borrower)	All Piece and Parcel of Property being Plot No. 118, First Floor, Block -E, Sector XU - 01, Area Measuring, 30 Sq. Mt., Situated in Greater Noida, Dist. Gautam Budh Nagar, Uttar Pradesh - 201310.	<b>04-12-2023</b> Rs. <b>13,59,011/-</b>	<b>21-03-2024</b> (Symbolic)
2.	(Loan Account No. LNMFERD000017453 of our Faridabad Branch) <b>Manoj Kumar</b> (Borrower) <b>Mrs. Babita</b> (Co-Borrower)	All that piece and parcel of Land and building, being Plot area admeasuring 50 Sq. Yds., Mustali No. 58, Kila No. 23, Waka Mauj Uncha Gaon (Adarsh Nagar), Tehsil Ballabhgarh, Dist: Faridabad, Haryana - 121004. Bounded as under: East: Other Plot: West: Road (18 Ft.), North: Plot of Sajjan, South: Plot of Mrs. Reeta.	<b>11-01-2024</b> Rs. <b>9,71,344/-</b>	<b>22-03-2024</b> (Symbolic)
3.	(Loan Account No. LNMEGZB000026954 of our Ghaziabad Branch) <b>Amit Kumar</b> (Borrower) <b>Krishn Kumar Chaurasiya,</b> <b>Mrs. Sandhya Devi</b> (Co-Borrower)	All that piece and parcel of House/Plot No. 61, Area admeasuring 50 Sq. Yds., i.e., 41.80 Sq. Mts., Situated in Kharsa No. 286, Village Chipiyana Bujurg, Across Railway Line, Pargana and Tehsil Dadri, District Gautam Budh Nagar, Uttar Pradesh - 201009. Bounded As: East By - Plot of Mr. Pratap Chaudhary, West By - 22 Ft. Wide Road, North By - Plot No. 60 of Mr. Dinesh, South By - Plot No. 62 of Mr. Varun	<b>12-01-2024</b> Rs. <b>14,84,426/-</b>	<b>22-03-2024</b> (Symbolic)

Place : DELHI/NCR Date : 25-MARCH-2024 Sd/- (Authorised Officer) For Capri Global Housing Finance Limited (CGHFL)

**NORTHERN RAILWAY**  
 Office of the Principal Chief Materials Manager  
 Headquarters Office, Baroda House, New Delhi-110001  
 Mail ID : salenr365@gmail.com  
 No. 117-S/Sales/Auction Programme/2024-25 Dated -22.03.2024

**e-AUCTION NOTICE NO. June/2024**

E-Auction will be conducted for disposal of Ferrous Scrap, Non Ferrous Scrap, Other Misc Scrap, Condemned Loco, Coaches and Wagons, Scrap Rail and other scrap P Way material. Used lead Acid Batteries/Used oil/Refused oil will be sold only to recyclers registered with State Pollution Control Board. Auction programme is as under.

**e-AUCTION DATES FOR June, 2024.**

S. No	Depot conducting auction	Time	1 <sup>st</sup> round	2 <sup>nd</sup> round	3 <sup>rd</sup> round	4 <sup>th</sup> round	5 <sup>th</sup> round
1	Alambagh/Lucknow 0522-2451257	10:00	3	10	18	24	29
2	Shakurbasti 011-27015387	10:00	5	12	19	26	29
3	Jagadhari 01732-252388	10:00	4	11	18	25	29
4	Sr.DMM/LKO 0522-2234756	10:00	4	11	18	25	28
5	Sr.DMM/FZR 01632-244154	10:00	6	13	20	27	28
6	Sr.DMM/UMB 0171-2611203	10:00	5	12	19	26	28
7	Sr.DMM/MB 0591-2413141	10:00	6	13	20	27	28
8	Sr.DMM/DLI 011-23365311	10:00	3	10	18	24	28

1. The details of items to be sold in auction will be available in catalogue at [www.ireps.gov.in](http://www.ireps.gov.in). 2. The intending purchasers may inspect the scrap material before the auction during working hours at nominated locations. 3. To participate in e-auction, purchasers need to get themselves registered with ireps. The details on last sold rates in auctions are available at [www.railnet.gov.in](http://www.railnet.gov.in). 4. For further details regarding registration and other conditions of e-auction, please visit Railway website [www.ireps.gov.in](http://www.ireps.gov.in).

(Anil Kumar Rai) Dy. Chief Material Manager/S&P

**SERVING CUSTOMERS WITH A SMILE**

**NORTHERN RAILWAY**  
 Invitation of Tenders through E-Procurement system  
 Principal Chief Materials Manager, Northern Railway, New Delhi-110001, for and on behalf of the President of India, invites e-tenders through e-procurement system for supply of the following items:-

S. No.	Tender No.	Brief Description	Qty.	Closing Date
01	19232400	CLEVIS FOR MODIFIED TRANSITION SCREW COUPLING	267 NOS	15-04-24
02	07233466B	SEALED GLASS UNIT FOR LHB FIXED WINDOW	3700 NOS	15-04-24
03	77239071	RUNNING CONTRACT FOR ONE METER LONG FISH PLATES	54080 NOS	15-04-24
04	77239069	RUNNING CONTRACT FOR VARIOUS TYPES OF GFN LINERS.	12450930 NOS/PAIR/SET	16-04-24
05	03240060	BIB COCK	6543 NOS	16-04-24
06	15245064	SPARK BASED OPTICAL EMISSION SPECTROMETER	01 NOS	18-04-24
07	07241079	RUBBER SPRING PLATE FOR OUTER END	3883 NOS	21-06-24

NOTE -1. Vendors may visit the IREPS website i.e. [www.ireps.gov.in](http://www.ireps.gov.in) for details. 2. No Manual offer will be entertained.  
 Tender Notice No. 104/2023-2024 Dated : 22.03.2024 918/2024

**SERVING CUSTOMERS WITH A SMILE**

**SCHEDULE I FORM A PUBLIC ANNOUNCEMENT**  
 [Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017]

**FOR THE ATTENTION OF THE STAKEHOLDERS OF "HISS INDIA ORGANISATION" (Company registered as Section 8 under Companies Act, 2013)\***

1. NAME OF CORPORATE PERSON	ISS INDIA ORGANISATION (COMPANY REGISTERED AS SECTION 8 UNDER COMPANIES ACT, 2013)
2. DATE OF INCORPORATION OF CORPORATE PERSON	13.08.2014
3. AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED/REGISTERED	REGISTRAR OF COMPANIES, NCT OF DELHI & HARYANA, Delhi
4. CORPORATE IDENTIFICATION NUMBER OF CORPORATE PERSON	U80903DL2014NPL270367
5. ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	1833, BLOCK J, CHITTRANJAN PARK, SOUTH DELHI, NEW DELHI - 110019
6. LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	22.03.2024
7. NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	VISHAWJEET GUPTA #51, ADARSH ENCLAVE, DHAKOLI, NEAR ZIRAKPUR, DISTT. MOHALI (PUNJAB) 160104 E-mail ID : vishawjeetgupta@gmail.com +91-98152 84474 (M) IP REGD. No.: IBBI/IPA-002/IP/NO2215/2017-18/10667 21.04.2024
8. LAST DATE FOR SUBMISSION OF CLAIMS	21.04.2024

Notice is hereby given that the "HISS INDIA ORGANISATION" has commenced voluntary liquidation on 22.03.2024.

The stakeholders of "HISS INDIA ORGANISATION" are hereby called upon to submit a proof of their claims, on or before 21.04.2024, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means. Submission of false or misleading proofs of claims shall attract penalties.

Sd/-  
NAME OF THE LIQUIDATOR: (VISHAWJEET GUPTA)

Date: 22.03.2024  
Place: DHAKOLI, DISTT. MOHALI (PUNJAB)

**POSSESSION NOTICE**

Whereas, the authorized officer of Jana Small Finance Bank Limited (Formerly known as Janalakshmi Financial Services Limited), under the Securitization And Reconstruction of Financial Assets And Enforcement Of Security Interest Act, 2002 and in exercise of powers conferred under section 13 (2) read with rule 3 of the Security Interest (Enforcement) Rules 2002 issued demand notices to the borrower(s)/ Co-borrower(s) calling upon the borrowers to repay the amount mentioned against the respective names together with interest thereon at the applicable rates as mentioned in the said notices within 60 days from the date of receipt of the said notices, along with future interest as applicable incidental expenses, costs, charges etc. incurred till the date of payment and/or realisation.

Sr. No.	Loan No.	Borrower/ Co-Borrower/ Guarantor/ Mortgage	13(2) Notice Date/ Outstanding Due (in Rs.) as on	Date/ Time & Type of Possession
1	47939420001676	1) Mr. Bijender Dalal (Applicant), 2) Mrs. Savita Rani (Co-Applicant)	13.01.2024 Rs.30,81,421/- (Rupees Thirty Lakh Eighty One Thousand Four Hundred and Twenty One Only) as on 11.01.2024	Date: 23.03.2024 Time: 01:10 P.M. Symbolic Possession

Description of Secured Asset: Property Details: Entire First Floor of Property No.24 Measuring 200 Sq.yards, Comprising in Kharsa No.168/2, Situated in the Revenue Estate of Village Tajpur, Badarpur, New Delhi-110044, alongwith Proportionate, Undivided, Indivisible and Imperible Ownership Rights in the Land Underneath, Owned by Mrs. Savita Rani, W/o. Mr. Bijender Dalal. Bounded By: East: Other's Property, West: Other's Property, North: Other's Property, South: 15ft. Road.

Whereas, the Borrowers/ Co-borrowers/ Guarantors/ Mortgagees, mentioned herein above have failed to repay the amounts due, notice is hereby given to the Borrowers mentioned herein above in particular and to the Public in general that the authorized officer of Jana Small Finance Bank Limited has taken symbolic possession of the properties/ secured assets described herein above in exercise of powers conferred on him under section 13 (4) of the said Act read with Rule 8 of the said rules on the dates mentioned above. The Borrowers/ Co-borrowers/ Guarantors/ Mortgagees, mentioned herein above in particular and the Public in general are hereby cautioned not to deal with the aforesaid properties/ Secured Assets and any dealings with the said properties/ Secured Assets will be subject to the charge of Jana Small Finance Bank Limited.

Place: Delhi Sd/- Authorised Officer  
 Date: 25.03.2024 For. Jana Small Finance Bank Limited

**JANA SMALL FINANCE BANK**  
 (A scheduled commercial bank)

Registered Office: The Fairway, Ground & First Floor, Survey No.10/1, 11/2 & 12/2B, Off Domlur, Koramangala Inner Ring Road, Next to EGL Business Park, Challaghatta, Bangalore-560071. Branch Office: 16/12, 2nd Floor, W.E.A, Arya Samaj Road, Karol Bagh, New Delhi-110005.

**FORM G INVITATION FOR EXPRESSION OF INTEREST FOR ORKUS PRIVATE LIMITED OPERATING IN DISTRIBUTION OF ELECTRICAL LIGHT FITTING AND SOLUTIONS AT DELHI & UP**  
 (Under Regulation 36A (1) of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**RELEVANT PARTICULARS**

1. Name of the Corporate Debtor along with PAN/IN/LLP No.	Orkus Private Limited PAN: AACCO4558N   CIN: U74999DL2017PTC313952
2. Address of the registered office	C-483 Yojana Vihar, East Delhi, New Delhi-110092, India Not Available*
3. URL of website	Not Available*
4. Details of place where majority of fixed assets are located	Not Available*
5. Installed capacity of main products/ services	Not Available*
6. Quantity & value of main products/ services sold in last financial year	NIL*
7. Number of employees/ workmen	NIL*
8. Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at	Details can be sought by emailing at "cirp.orkus@gmail.com"
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at	Details can be sought by emailing at "cirp.orkus@gmail.com"
10. Last date for receipt of expression of interest	15th April 2024
11. Date of issue of provisional list of prospective resolution applicants	20th April 2024
12. Last date for submission of objections to provisional list	25th April 2024
13. Date of issue of final list of prospective resolution applicants	27th April 2024
14. Date of issue of information memorandum, evaluation matrix and request for resolution plan to prospective resolution applicants	27th April 2024
15. Last date for submission of resolution plans	27th May 2024
16. Process email id to submit	cirp.orkus@gmail.com

\*No requisite information available from the power suspended Board of Directors

Mr. Shaikh Nafis Anjum  
 IBBI Regd. No.: IBBI/IPA-003/IPA-ICAI-N-00211/2018-2019/12363  
 Regd. Address: A-34 Lower Ground, Vikas Puri, New Delhi - 110018  
 Resolution Professional in the matter of Orkus Private Limited  
 (AFA Valid till 16/11/2024)

Date : 25.03.2024  
 Place: New Delhi

# No protective measures for Kendrapara 'kuji mendha'



POST NEWS NETWORK

**Kendrapara, March 24:** The conservation of a threatened breed of sheep found in Kendrapara district and conferred with the 'rare and singular' species tag by the Centre has been given a short shrift by the state government, sources said here Sunday. The National Bureau of Animal Genetic Resources (NBAGR) has accorded genetic recognition to this breed of sheep, locally known as 'kuji mendha', sources informed. The NBAGR has conferred genetically rare status carrying Fake-B gene on this sheep. The state government should carry out conservation of this domestic animal and conduct more research, the body had stated said. This is indeed a rare type of sheep and gives multiple births. This variety of sheep usually is of small size and the body is covered with coarse hair. The average adult sheep weighs around 18-20 kg. These animals are mainly domesticated for production of mutton. The other product of economic importance is their skin. They are well

adapted to high ambient temperatures, high humidity and rains. Proper conservation and research on this animal can help boost the livelihood of the residents as well as the economy of the district which is primarily dependent on agriculture, farmers and local intelligentsia said. The Odisha University of Agriculture and Technology (OUAT) in Bhubaneswar has taken up the conservation and research of Binjarpuri breed of cows which has also been conferred a 'special' tag by the Centre. However, it has been neglecting conservation of 'kuji mendha' and not much is being done in this regard, locals alleged. Recently 60 sheep of this breed were killed by unknown animals, but the farmers did not receive any compensation as the sheep lacked insurance cover. People associated with the breeding of this variety of sheep alleged that lack of food is harming the animal. Encroachments have destroyed substantial grasslands leaving very little for the sheep to feed on. As a result investing on 'kuji mendha' is not a viable source of income any-

more, locals said. Sheep farmer Niranjan Parida of Kansar village asserted that breeding of cattle, goats and sheep is essential for the growth and development of rural economy. These animals are of help during any disaster or problem. He added that banks do not provide any loans for developing this breed of sheep and also no treatment facilities are available. Senior resident Prasanna Kumar Dhal said that the Centre is implementing Rashtriya Krushi Yojana while the state government is implementing various schemes for the development of animal resources. However, these remain only in paper as the population of domestic animal is declining in the district every year. According to the 2000 animal census, the district had 14,885 sheep. However, numbers have reduced by 10-12% at present, locals opined. Sheep farming will get a boost if the district administration can arrange for training, loan, marketing facilities and mandi, they added. The economy of the district is dependent on agriculture after the Super Cyclone. Approximately 47 per cent residents in this district are dependent on domestication of animals for their livelihood. Zoologist Devi Prasad Sahu said the 'kuji mendha' can give birth to three to four lambs at a time and hence is a good source of income. When contacted, chief district veterinary officer (CDVO) Dr Deepti Mohapatra said there are no special plans for the conservation of 'kuji mendha' variety of sheep at present.



ENTHRALLING AUDIENCE : Artistes perform at Utkal Keshari Agarpada Mahotsav in Bhadrak district

OP PHOTO

# Man kills parents over family dispute; held

POST NEWS NETWORK

**Keonjhar, March 24:** In a shocking incident, a 35-year-old man allegedly hacked his parents to death over a trivial matter in Basira village under Champua police station in this district Sunday morning. Later police arrested the accused Dhyana Munda. The deceased has been identified as father of accused, Gurucharan Munda (65) and his mother Pali (60). According to the eye-witnesses, at about 7.00am in the morning, Dhyana was cutting firewood with an axe in the courtyard of their house. When Gurucharan asked him not to do so, he first hit the former with a heavy piece of wood. Then he mercilessly



hacked Gurucharan with an axe leading to the latter's death on the spot. In the meanwhile, Pali had come running out of the house to protect her husband. Gurucharan also attacked her with the axe. As Pali collapsed on the ground, Dhyana fled to the spot. Locals rushed Pali to the Champua sub-divisional hospital where after initial treatment

doctors decided to transfer her to the district headquarters hospital here. However, en route to the hospital, she succumbed to her injuries. On being informed, personnel from the Champua police station rushed to the spot and arrested Dhyana. Later sub-divisional police officer, Bijay Kumar Mallick and IIC Debaki Nayak went to the spot and initiated a probe into the ghastly killings. They seized the weapon and sent the bodies for post-mortem. According to the villagers, the wife of Dhyana had left him a few months back due to domestic violence. Dhyana was living with his two sons at the house of his parents since then.

# 'The Zoo Story' enthralled all



POST NEWS NETWORK

**Rourkela, March 24:** It was an interesting mix of absurd and reality where the two met and melted to create a visual delight called 'The Zoo Story'. This was the first day's rendition of Edward Elbee's wonderful creation by the same name to celebrate 'World Theatre Day', organised by 'Sampark', a leading theatre group of the city. The play was directed by Utpal Jha of Panchkoshi while the roles were enacted by NSD professors. It was an absolute optical pleasure of 75 minutes. The play depicts the story of a person called Jerry, who wants to speak because he has hardly spoken to anyone in years. Jerry wants to speak to Peter, a well-paid executive in a publishing house. Peter as per his routine comes every Sunday to a particular park and sits on the same bench and reads. Jerry, who hangs on the edge of sanity, is a wanderer who claims to stay in a big dingy apartment, as per his own admission.

The two meet and the story moves on and Jerry says his experience is absolutely absurd. And finally, the narrative takes a dramatic turn as Peter and Jerry fight for the ownership of the bench and at the end the latter is killed by the former. The actors portrayed their roles to perfection and it was a world class performance. There was hardly anything amiss in the entire play. The music composition was also apt with the play and helped the actors in portraying their emotions. The costume designing was also very good, the audience who had gathered to watch the play opined. Later on after the end of the play, the director participated in a question-answer session. "In the age of mobile when personal interaction time is getting reduced every minute, Jerry wants to say something and there is no one to listen. It may look absurd but it is up to the audience to interpret as per their own thought," Jha said. The programme was inaugurated by DiC Rourkela Steel Plant, Atanu Bhowmick.

# Single-window cells to grant permission for campaigning activities in Odisha

PRESS TRUST OF INDIA

**Berhampur, March 24:** Several districts in the state have set up 'single-window cells' for granting permission to political parties and their candidates for election rallies and other campaigning activities, officials said Sunday. All the required permission such as the use of vehicles and sound systems during campaigning or at public meetings



will be provided to candidates within 48 hours of receipt of applications, Ganjam Collector Dibyajyoti Parida said. Ganjam and Kandhamal are among the districts that have established such cells ahead of the simultaneous Lok Sabha and assembly elections in Odisha from May 13. Teams of officials from various government departments will be engaged to oversee the applications, while assistant collectors will coordinate with them to give the required permission, Kandhamal Collector Ashish Ishwar Patil said. The 'single-window cells' have been set up in the district collectors' offices and offices of other returning officers, the officials added.

# 240kg ganja seized; 6 arrested

POST NEWS NETWORK

**Berhampur, March 24:** Excise sleuths have seized 240kg of ganja after conducting raids at various parts of this town late Saturday night. Six persons have been arrested in this connection and four vehicles and a two-wheeler have also been seized from them, officials said. Following the arrest, all the accused were forwarded to court and a case (No- 918/23-24) has been filed against them, Excise department IIC, Gobardhan Rana informed Sunday. The arrested peddlers have been identified as Jibijya Nayak, 32 and Bulu Lima, 26, residents of Chandiput village in Gajapati district, Saroj Kumar Sahu, 25, resident of Luhagudi, Sonu Sabar, 23, resident of Naranpur village under Adaba police lim-



its, Shekhar Mohanty of Kabisuryanagar Nua Kharida area and K Sudhakar, 29, a resident of Uttar Pradesh. According to sources, police got a tip-off that peddlers were smuggling ganja from Gajapati district through this district. Excise officials then conducted raids at different places close to the Haladiapadar Chowk. They seized the contraband

and the vehicles used for its smuggling. During interrogation the accused peddlers confessed before police that they had procured the ganja from Gajapati district and it was being sent to Uttar Pradesh, cops said. Excise IIC, Gobardhan Rana, ASI Ajit Kumar Nayak, ASI Braja Bahari Nayak were part of the team which conducted the raid.

# Man dies by suicide three days after wife's demise

POST NEWS NETWORK

**Tensa, March 24:** Unable to recover from the shock of his wife's death three days ago, a man allegedly died by suicide after hanging himself from a tree at Zero Point locality under Tensa police outpost and Koira block in Sundargarh district Saturday. The deceased has been identified as Nandlal Champa, a resident of the same locality. Locals informed that Nandlal's wife Jinesh Kandulana had sustained severe burn injuries when her saree caught fire from a bonfire January 26. She was admitted to a private hospital at Rourkela and was undergoing treatment since then. After battling for a lengthy period, she succumbed to her injuries March 20. Since his wife's death, Nandlal went into depression and even stopped interacting with anyone.



Suddenly Saturday evening people found that he died by suicide by hanging himself. Locals are now worried as to what will happen to the three-month-old baby girl belonging to the couple. On being informed, Tensa police outpost in-charge Sudarshan Dehury along with others reached the spot and sent the body for post-mortem after registering a case of unnatural death.

# 'Sanjeevani Vatika' bonding people together

POST NEWS NETWORK

**Sundargarh, March 24:** Nestled amidst the verdant landscapes of Sundargarh district, Jhurimal village is a shining example of communal harmony and proactive environmental stewardship. At the heart of this narrative lies the tale of 'Sanjeevani Vatika', a unique medicinal garden that stands as a testament to the village's unwavering commitment to biodiversity conservation and traditional healing practices. Initiated by the Jhurimal Van Surakhya Samiti (VSS), this project marks a significant milestone in the village's history in encouraging traditional healing practices. The village, renowned for its unity and fraternity, embarked on this journey in 1993, organising protests against deforestation and form-

ing the VSS to enforce conservation regulations. The inauguration of 'Sanjeevani Vatika' July 16, 2022, by Sundargarh divisional forest officer Pradeep Mirase, heralded a new chapter in the village's legacy. Spanning over three acres of land, the garden was a labour of love, with the community contributing through voluntary labour. Initially featuring 56 varieties of medicinal plants, vines and shrubs, the garden has now expanded to over 100 species. Notable regional medicinal plants like Harida, Bahada, Amla, Camphor, Cardamom, Clove, Brahmkamal, Cinnamon, Dalchini, Sandal, Giloy, Black pepper, Kumkum etc adorn the 'Sanjeevani Vatika', enhancing its allure and therapeutic potential. Digambar Upadhyay, the mentor of the Vatika and chief ad-



visor to Jhurimal VSS, is compiling an educational manual detailing each medicinal plant, creeper and shrub present in the garden, further enriching the community's knowledge base. The initiative has garnered international acclaim, with

renowned environmental scientist Pradeep Patel from the USA lauding the efforts of the Jhurimal VSS during his visits. He had once remarked, "The unique initiatives of the Jhurimal VSS have inspired and encouraged the Indian diaspora abroad. The community's unity,

fraternity and zeal for innovation have been exemplary." Mirase commended the establishment of the medicinal garden, emphasising its significance as a testament to the community's pride, respect and love for the environment. He believes that the exemplary work of the forest protection committee will serve as a catalyst for similar initiatives across the state. Through its innovative endeavours, the Jhurimal VSS, sans any governmental aid, continues to harness the power of collective labour, transforming 'Sanjeevani Vatika' into a symbol of communal prosperity and environmental resilience. With accolades pouring in from various quarters, the village's journey stands as a beacon of hope, guiding future generations towards a harmonious coexistence with nature.

FORM A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)	
FOR THE ATTENTION OF THE CREDITORS OF ARYAN ISPAT AND POWER PRIVATE LIMITED	
RELEVANT PARTICULARS	
1. Name of corporate debtor	Aryan Ispat and Power Private Limited
2. Date of incorporation of corporate debtor	28/04/2003
3. Authority under which corporate debtor is incorporated / registered	ROC Delhi
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U27102DL2003PTC259757
5. Address of the registered office and principal office (if any) of corporate debtor	19B, SFS, Vasant Enclave Rao Tula Ram Marg, South Delhi, New Delhi, Delhi, India, 110057
6. Insolvency commencement date in respect of corporate debtor	22/03/2024
7. Estimated date of closure of insolvency resolution process	18/09/2024
8. Name and the registration number of the insolvency professional acting as interim resolution professional	Mangesh Vitthal Kekre Reg. No.: IBB/IFA/001/IP-P00539/2017-18/10964
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: 607, Chetak Center, RNT Marg, Near Hotel Shreemaya, Indore, Madhya Pradesh, 452001. Email: ca.mangesh@gmail.com
10. Address and email to be used for correspondence with the interim resolution professional	Address: 607, Chetak Center, RNT Marg, Near Hotel Shreemaya, Indore, Madhya Pradesh, 452001. Email: cirp.aipp@gmail.com
11. Last date for submission of claims	05/04/2024
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Based on limited information, there is no class of creditors u/s 21(6A) (b) of IBC, 2016
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	NA
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: The relevant form can be downloaded from https://bbi.gov.in/home/downloads (b) Physical address: Not applicable

Notice is hereby given that the National Company Law Tribunal, New Delhi has ordered the commencement of a Corporate Insolvency Resolution Process of **Aryan Ispat and Power Private Limited** on 22/03/2024.

The creditors of **Aryan Ispat and Power Private Limited** are hereby called upon to submit their claims with proof on or before 05/04/2024 (Being 14 days from 22/03/2024 i.e. the date of receipt of the said order of Hon'ble NCLT, New Delhi by IRP) to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class in Form CA. Not Applicable.

**Submission of false or misleading proofs of claim shall attract penalties.**

Date: 25/03/2024  
Place: Indore

Mangesh Vitthal Kekre  
Interim Resolution Professional  
Aryan Ispat and Power Private Limited  
Reg. No. IBB/IFA/001/ IP- P00539/2017-18/10964

जनसत्ता
क्लासीफाइड
व्यक्तिगत

I, PRAVEEN SHARMA S/O Asharfi Lal Sharma R/o-WZ-209, Gali, No. 4, Sri Nagar Shakur, Basti Delhi-110034, have changed my name to RYANSSH SHARMA aged 8 years to RYANSSH SHARMA 0040721548-1

I, Surinder Singh, S/O Jile Singh, R/O 24, Transfermer Wali Gali, Pooth Kalan, Delhi-110086, have changed my name to Surender Singh. 0040721559-2

I, Sanjay Kumar S/O Om Parkash R/O-298/8 near Neem Chowk Hansi Po. Hansi Dist. Hisar Haryana-125033 changed my name to Sanjay Singla 0040721548-3

I, CHETNA SINGH alias CHETNA SACHDEVA D/O HARVEER SINGH W/O AMIT SACHDEVA R/O-27/2, Daksh Road, Vishwas, Nagar, Shahdara, Delhi-110032, have changed my name to CHETNA SACHDEVA. 0040721548-2

I, No. 3199407N Nk Ram Niwas, R/O-VIII-Ghusgawa, Post-Badagaon, Dist-Morena, M.P.-476001, have changed my mother's name, from Santo Bai to Shanti & DOB, from 26.07.1968 to 01.01.1962, vide affidavit, dated-23/03/2024 before Notary Public Delhi. 0040721529-4

I, Naveen Kumar Taneja, S/O Laxmi Kant Taneja, R/O R-62/2, 2nd-Floor, Block-K Model Town-III, North West-Delhi, Delhi-110009, have changed my name to Naveen Taneja, for all future purposes. 0040721559-1

खोया+पाया

I, Gaurav Agarwal have lost my property all original Documents having, Address-E-16/47, Sector-8, Rohini Delhi-110085 in the name of, my mother Late Smt Meena Agarwal Finner, Contact-9911620777 0040721548-4

Criminal Court, Ludhiana (complaint-138 negotiable instrument act) In The Court Of Ms. Lovepreet Kaur Swaich JMJC, Ludhiana M/s Indusind Bank Ltd Vs. Nirpal Singh CNR NO: PBLD03-055852-2020 COMA/9949/2020 Notice To: 1) Nirpal Singh Address- Huse No B11/1994 Ward No 20 Barnala Sangrur Whereas it has been proved to the satisfaction of this court that you the accused above named cannot be served in the ordinary way of service. Hence this proclamation under section 82 CRPC is hereby issued against you with a direction that you should appear personally before this court on 30-04-2024 at 10:00 a.m. or within 30 days from the date of publication of this proclamation take notice that, in default of your part to appear as directed above the above said case will be heard and determined as per law, in your absence Given under my hand and the seal of the court, for details login to: https://highcourthd.gov.in/?trs=distric... JMJC Ludhiana

प्रपत्र-जी (वर्षानुसार प्रपत्रों के विवरण)
ऑनलाइन प्रपत्रों के विवरण, दिल्ली और उत्तर प्रदेश में विद्युत डाकूट सिस्टम और समाधान के विवरण में कार्यरत हैं, के लिए रुचि रखने वाले अधिकारियों को आमंत्रित किया जाता है।

श्री रोह नदीस अंशुम आर्डीसीवीआई रजि. क्रमांक: IBB/PA-003/1PA-ICAI-NO-0021/2018-2019/12363 रजि. पता: पृ-34 सेक्टर 28, फिरोज रोड, नई दिल्ली-110028 ऑनलाइन प्रपत्रों के विवरण के माध्यम से समाधान प्रपत्रों के लिए (एचएफ/16/11/2024 तक) 0040721548-4

कैप्री ग्लोबल हाउसिंग फाइनेंस लिमिटेड
पंजीकृत एवं कर्वायल कार्यालय :- 502, टावर-ए, पेरिमेन्युल बिजनेस पार्क, सेक्टर 14, गुरुदासपुरा, मोहा, पंजाब, भारत.
पंजीकृत कार्यालय :- 9बी, इंदिरा पार्क, पुराना रोड, नई दिल्ली-110060
परिशिष्ट IV कक्षा सूचना (अचल सम्पत्ति हेतु)
जबकि, अयोध्यासहकारी ने कैप्री ग्लोबल हाउसिंग फाइनेंस लिमिटेड (सीजीएचएफएल) के प्राधिकृत अधिकारी के रूप में वित्तीय आस्तियों का प्रतिभूतिकरण एवं पुनर्निर्माण तथा प्रतिभूति हित प्रदान अभियान, 2002 के अंतर्गत और प्रतिभूति हित (प्रवर्तन) नियमवली 2002 के नियम 3 के साथ पड़ित धारा 13(2) के तहत प्रदत्त शक्तियों का प्रयोग करते हुए निम्नलिखित कर्जदार(सी)/गारंटर(सी) को नोवे दिव विवरण के अनुसार मांग सूचना(ए) जारी की थी, जिनमें उनसे सूचना में वर्णित बकाया राशि का भुगतान उक्त सूचना की प्राप्ति की तिथि से 60 दिनों के भीतर करने की मांग की गई थी।

प्रारूप ए सार्वजनिक घोषणा
(भारतीय वीवाला एवं सोहन अखतार बोर्ड (कोर्पोरेट व्यक्तियों के लिए वीवाला समाधान प्रक्रिया) विनियमन 2016 के विनियमन 6 के तहत)
आर्यन इस्पताल एंड पार्वर प्राइवेट लिमिटेड को ऋणदाताओं के ध्यानार्थ हेतु
प्रसंगिक विवरण
1. कोर्पोरेट कर्जा का नाम आर्यन इस्पताल एंड पार्वर प्राइवेट लिमिटेड
2. कोर्पोरेट कर्जा के निगमन की तिथि 28.04.2003
3. यह प्राधिकरण जिसके अंतर्गत कोर्पोरेट कर्जा निगमित/पंजीकृत है आर ओ सी लिमिटी

आर्यन इस्पताल एंड पार्वर प्राइवेट लिमिटेड को ऋणदाताओं के ध्यानार्थ हेतु
जबकि, अयोध्यासहकारी ने कैप्री ग्लोबल हाउसिंग फाइनेंस लिमिटेड (सीजीएचएफएल) के प्राधिकृत अधिकारी के रूप में वित्तीय आस्तियों का प्रतिभूतिकरण एवं पुनर्निर्माण तथा प्रतिभूति हित प्रदान अभियान, 2002 के अंतर्गत और प्रतिभूति हित (प्रवर्तन) नियमवली 2002 के नियम 3 के साथ पड़ित धारा 13(2) के तहत प्रदत्त शक्तियों का प्रयोग करते हुए निम्नलिखित कर्जदार(सी)/गारंटर(सी) को नोवे दिव विवरण के अनुसार मांग सूचना(ए) जारी की थी, जिनमें उनसे सूचना में वर्णित बकाया राशि का भुगतान उक्त सूचना की प्राप्ति की तिथि से 60 दिनों के भीतर करने की मांग की गई थी।

अनुसूची I पर ए सार्वजनिक उद्घोषणा
[भारत विवाला तथा दिवालिया मंडल (संशोधित परिसमापन प्रक्रिया) विनियमन, 2017 के विनियमन 14 के अंतर्गत]
आर्यन इस्पताल एंड पार्वर प्राइवेट लिमिटेड को ऋणदाताओं के ध्यानार्थ हेतु
1. कोर्पोरेट ऋणधारक का नाम आर्यन इस्पताल एंड पार्वर प्राइवेट लिमिटेड (कम्पनी अधिनियम, 2013 के अंतर्गत सेक्शन 8 के रूप में पंजीकृत कम्पनी)
2. कोर्पोरेट ऋणधारक के निगमन की तिथि 13.08.2014
3. यह प्राधिकरण जिसके अंतर्गत कोर्पोरेट ऋणधारक निगमित/पंजीकृत है कम्पनी रजिस्ट्रार, रा.रा. क्षेत्र दिल्ली एवं हरियाणा, दिल्ली
4. कोर्पोरेट ऋणधारक संस्था कोर्पोरेट ऋणधारक का UR0903D12041NPL270367
5. कोर्पोरेट ऋणधारक के पंजीकृत कार्यालय का पता आर्यन इस्पताल एंड पार्वर प्राइवेट लिमिटेड (एडि कोर्ट रोड) का पता दिल्ली-110019
6. कोर्पोरेट ऋणधारक के संदर्भ में दिवालिया आदेश होने की तिथि 22.03.2024
7. परिसमापक का नाम, पता, ई-मेल पता, टेलीफोन नम्बर तथा पंजीकरण संख्या विद्युतगत सूचना # 51, आदर्श एम्प्लेक्स, इकोप्री, निरकपुर के निकट, जिला मोहाला (पंजाब) 160104 ईमेल आईडी: vishawjctgupta@gmail.com, +91-9815284474 (M) आरपी पंजी. सं.: IBB/PA-002/1P-NO0215/2017-18/10667
8. दावे जमा करने की अंतिम तिथि 21.04.2024
एतद्वारा सूचित किया जाता है कि "आर्यन इस्पताल एंड पार्वर प्राइवेट लिमिटेड" के ऋणधारकों को निर्देश दिया जाता है कि आइटम नं. 7 में वर्णित पते पर परिसमापक के पास 21.04.2024 को या उसके पूर्व अपने दावे का प्रमाण जमा करें।

Criminal Court, Ludhiana (complaint-138 negotiable instrument act) In The Court Of Ms. Lovepreet Kaur Swaich JMJC, Ludhiana Kotak Mahindra Bank Ltd Vs. Satendra Singh CNR NO: PBLD03-051718-2020 COMA/9284/2020 Notice To: 1) Satendra Singh Address- Resident Of 20310 Block B Transit Camp Gindri Pur Kalaka G Delhi Whereas it has been proved to the satisfaction of this court that you the accused above named cannot be served in the ordinary way of service. Hence this proclamation under section 82 CRPC is hereby issued against you with a direction that you should appear personally before this court on 30-04-2024 at 10:00 a.m. or within 30 days from the date of publication of this proclamation take notice that, in default of your part to appear as directed above the above said case will be heard and determined as per law, in your absence Given under my hand and the seal of the court, for details login to: https://highcourthd.gov.in/?trs=distric... JMJC Ludhiana

COURT NOTICE (Uo 5 Rule 20 CPC)
In the court of Sh. Ravipal Singh Civil Judge (Junior Division), Ludhiana Punjab National Bank Vs. Sandeep Verma CNR NO: PBLD02-006235-2023 Next Date: 29-04-2024 Publication Issued To: 1. Sh. Sandeep Verma S/O S. Ram Verma 2. Ms. Kamaljeet Verma W/o S. Ram Verma Both R/O H. No 2133/2, St. No.2 Karam Colony, Tajpur Road, Near Dashmesh Diary, Ludhiana 2nd Address- R/O H. No 200, St. No.1, Near Shingar Cinema Maharaja Ranji Singh Park, Ludhiana 9876201222 In above titled case, the defendant (s)/respondent(s) could not be served. It is ordered that defendant (s)/respondent(s) should appear in person or through counsel on 29-04-2024 at 10:00 a.m. for details login to: https://highcourthd.gov.in/?trs=distric... Civil Judge (Jn. Div.) Ludhiana

Criminal Court, Ludhiana (complaint-138 negotiable instrument act) In The Court Of Ms. Lovepreet Kaur Swaich JMJC, Ludhiana Kotak Mahindra Bank Ltd Vs. Harpal Singh CNR NO: PBLD03-051732-2020 COMA/9276/2020 Notice To: 1) Harpal Singh Address - Son Of Joginder Singh Resident Of House No 185 Latheri Khanna District Ludhiana Whereas it has been proved to the satisfaction of this court that you the accused above named cannot be served in the ordinary way of service. Hence this proclamation under section 82 CRPC is hereby issued against you with a direction that you should appear personally before this court on 30-04-2024 at 10:00 a.m. or within 30 days from the date of publication of this proclamation take notice that, in default of your part to appear as directed above the above said case will be heard and determined as per law, in your absence Given under my hand and the seal of the court, for details login to: https://highcourthd.gov.in/?trs=distric... JMJC Ludhiana

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जबकि, अयोध्यासहकारी ने जना स्मॉल फाइनेंस बैंक लिमिटेड (पूर्व में जनरली फाइनेंसियल सर्विसेज लिमिटेड के रूप में विहित) के प्राधिकृत अधिकारी के रूप में वित्तीय परिसमापन के प्रतिभूतिकरण एवं पुनर्निर्माण तथा प्रतिभूति हित प्रदान अभियान, 2002 के अंतर्गत और प्रतिभूति हित (प्रवर्तन) नियमवली 2002 के नियम 3 के साथ पड़ित धारा 13(2) के तहत प्रदत्त शक्तियों का प्रयोग करते हुए निम्नलिखित कर्जदार(सी)/गारंटर(सी) को नोवे दिव विवरण के अनुसार मांग सूचना(ए) जारी की थी, जिनमें उनसे सूचना में वर्णित बकाया राशि का भुगतान उक्त सूचना की प्राप्ति की तिथि से 60 दिनों के भीतर करने की मांग की गई थी।

Table with 4 columns: क्र. सं., ऋण संख्या, ऋणकर्ता/गारंटर/संबंधकर्ता, तिथि का उद्घाटन/बकाया देय (रु. में)
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